12 hrs.

PAPERS LAID ON THE TABLE

DOCK WORKERS (REGULATION OF EMPLOYMENT) AMDT RULES, 1976, NOTIFICATIONS UNDER MAJOR PORT TRUSTS ACT, 1963, ETC.

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table—

- (1) A copy of the Dock Workers (Regulation of Employment) Amend ment Rules, 1976 (Hindi and English versions) published in Notification No. S. O. 3559 in Gazette of India dated the 9th October, 1976, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT—524/77]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trust Act, 1963:—
 - (i) The Board of Trustees of the Port of Madras (Procedure at Board Meetings) Amendment Rules, 1976 published in Notification No. G. S. R. 1480 in Gazette of India dated the 16th October, 1976.
 - (ii) The Board of Truste's of the Port of Calcutta (Procedure at Board' Meetings) Amendment Rules, Rules, 1976 published in Notification No. G.S.R. 1481 in Gazette of India dated the 16th October, 1976.
 - (iii) The Board of Trustees of the Port of Bombay (Procedure at Board Meetings) Amendment Rules, 1976 published in Notification No. G. S. R. 925(E) in Gazette of India dated the 16th December 1976.
 - (iv) The Board of Trustees of the Port of Madras (Payment of Fees and allowances to Trustees) Amendment Rules, 1976 published in Notification No. G. S. R. 231 in Gazette of India dated the 19th February, 1977.
 - (v) The Board of Trustees of the Port of Bombay (Payment of

Fees and Allowances to Trustees) Amendment Rules, 1976 published in Notification No. G.S.R. 232 in Gazette of India dated the 19th February, 1977.

(vi) The Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Amendment Rules, 1976. published in Notication No. G.S.R. 253 in Gazette of India dated the 19th February, 1977.

[Placed in Library. See No. LT—525/77]

- (3) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 2nd April, 1977 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, [Placed in Library, See No. LT—526 77].
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1976 published in Notification No. 10065-HII(2)-76/24387 in Chandigarh Administration Gazette dated the 24th November, 1976.
 - (ii) The Punjab Motor Vehic'es (Chandigarh Amendment) Rules, 1977 published in Notification No. 220_HII(2)-77/3400 in Chandigarh Administration Gazette dated the 22nd February, 1977.
 - (iii) The Delhi Motor Vehicles (First Amendment) Rules, 1976 published in Notification No. SECE. 3(32)/67-Tpt/19350 in Delhi Gazette dated the 15th December, 1976.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at item (4) (i) and (ii) above.

177

(6) A statement (Hindi and English versions) showing reasons for (lelay in laying the Notification mentioned at item (4) (iii) above.

[Placed in Library. See No. LT-ק77/77ק

- (7) A copy each of the following papers (Hindi and English versions) under section 10 of the Highways Act, 1956:-
 - (i) The National Highways (Amendment) Rules, 1976 published in Notification No. S.O. 680(E) in Gazette of India dated the 18th October, 1976, together with an explanatory memorandum.
 - (ii) Agreement dated the 25rd Februray, 1977 entered into between the Central Government and the Government of the State of Meghalaya in respect of the development and maintenance of road links of National Highways situa_ ted in the State of Meghalaya.
 - (iii) Agreement dated the 25th February, 1977 entered into between the Central Government and the Government of the State of Maharashtra in respect of the development ond maintenance road links of National Highways situated in the State of Maharashtra.
 - (iv) Agreement dated the 25th February, 1977 entered into letween the Central Government and Government of the State of the Andhra Pradesh in respect of the development and maintenance of road links of National Highways situated in the State of Andhra Pradesh.

[Placed in Library. See No. LT-528/77

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Central

- Road Transport Corporation Limited, Calcutta, for the year 1975-76.
- (ii) Annual Report of the Central Road Transport Corporation Calcutta, for the year Limited, 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (8) above.

[Placed in Library. See No. LT-529/77]

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1977-78.

|Placed in Library. See No. LT-530/771

- (11) (i) A copy of the Certifiel Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year ending 31st March, 1973 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act. 1950.
- (ii) A statement (Hindi English versions) showing reasons for delay in laying the above docu-

See No. LT---[Placed in Library. 531/77

(FINATION INDIAN FOREST SERVICE OF CADRE STRENGTH) 2ND AMDr. REGU-LATIONS, 1977.

THE MINISTER OF HOME FAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy of the Indian Forest Service (Fixation Cadre Strength) Second Amendment Regulations, 1977 (Hindi and English versions) published in Notification No. G.S.R. 93(E) in Gazette of

179

dated the 26th February, 1977, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT-532/771

STATEMENT RE. HINDI VERSION ANNUAL REPORT OF NATIONAL FILM DEVELOPMENT CORPORATION LTD. NEW DELHI FOR 1975-76, REVIEW AND ANUAL REPORT OF INDIAN MOTION PICTURES Export Corporation, Bombay for 1974-75, ETC. ETC.

THE MINISTER OF INFORMA-TION AND BROADCASTNG (SHRI L. K. ADVANI): I beg to lay on the Table.

(1) A statement (Hindi and English versions) indicating reasons for not laying simultaneously the Hindi versions of the Annual Report* of the National Film Development Corporation Limited, New Delhi, for the year 1975_76.

[Placed in Library. See No. LT-536/771

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Bombay, for the year Limited. 1974-75.
 - (ii) Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (2) above.

[Placed in Library. See No. LT-584/777

(4) A copy of the Annual Report (Part II) (Hindi and English ver_ sions) of the Registrar of Newspapers for India on Press in India. 1974.

[Placed in Library. See No. LT-535/77]

ANNUAL REPORT OF COAL POARD, CAL-**CUTTA FOR 1973-74**

THE MINISTER OF **ENERGY** (SHRI P. RAMACHANDRAN): beg to lay on the Table a copy of the Annual Report (Hindi and English versions (of the Coal Board, Calcutta. for the year 1973-74 together with Certified Accounts.

[Placed in Library. See No. LT-536/77]

REVIEWS AND ANNUAL REPORTS OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LTD., NEW DELHI AND SCOOTERS INDIA LTD., LUCKNOW 1975-76, ETC. ETC.

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) (a) Review by the Government on the working of the Na_ tional Industrial Development Cor. poration Limited, New Delhi, for the year 1975-76.
 - (b) Annual Report of the Na-Development Industrial tional Corporation Limited, New Delhi. for the year 1975-76 along with and the the Audited Accounts comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-537/77]

^{*}The Annual Report (English version) was laid on the Table on the 22nd June, 1977.

181

- (b) Annual Report of the Scoters India Limited, Lucknow for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (1) (ii) above.

[Placed in Library. See No. LT—538/77]

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the Tannery and Foot-wear Corporation of India Limited, Kanpur, for the year 1973-74.

[Placed in Library. See No. LT—539/77]

PROCLAMATION REVOKING PRESIDENT'S RULE IN MANIPUR

CHARAN SINGH: I beg to SHRI lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 29th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 16th May. 1977 in relation to the State of Manipur, published in Notification G.S.R. 419(E) in Gazette of India dated 1977, under article the 29th June, 356(3) of the Constitution.

[Placed in Library. See No. LT-539-A/77].

NOTIFICATIONS UNDER CENTRAL, FIXCISE RULES, 1944

THE MINISTER OF FINANCE
AND REVENUE AND BANKING
(SHRI H. M. PATEL): I beg to lay

on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules 1944:—

- (1) Notification No. 206/77-C.E. published in Gazette of India dated the 29th June, 1977 together with an explanatory memorandum.
- (2) Notification No. 207/77-C.E. published in Gazette of India dated the 29th June, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-539-B/77].

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th June, 1977 agreed without any amendment to the Presidential and Vice-Presidential Elections (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 18th June, 1977."
- (2) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th June, 1977, agreed without any amendment to the Payment of Wages (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 23rd June, 1977."

^{*}The Annual Report was laid on the Table on the 22nd June, 1977.